Houses to be called the Joint Comon Offices of Profit constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 3rd August 1959, and communicated to - this House and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among themselves to serve on the said Joint Committee"

The motion was adopted

MR CHAIRMAN I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Joint Committee on Offices of Profit -

- I Number of Membe s to be elected Five
- 2 Last date and time for receiving nomin tions 4th September, 1959 (up
- 3 Last date and time for withdrawal of candidature

5th September, 1959 (up to 3 P M)

3 P M.)

to

4 Da e and time of election

7th September, 1959 (hetween 3 PM and 5 PM)

- Room No. 63, First 5 Place of election Floor, Parliament House, New Delni
- 6 Method of election Proportional rep resentation bymeans of the single transterable vote

THE MISCELLANEOUS PERSONAL LAWS (EXTENSION) BILL, 1959

MINISTER OF LAW (SHRI THE A K SEN) Sir I move for leave to introduce a Bill to provide extension of certain personal laws to parts of India in which they are not now in force

MR CHAIRMAN The question is:

"That leave be granted to introduce a Bill to provide for the extension of certain personal laws to parts of India in which they are not now in force"

The motion was adopted

A K SEN Sir, I introduce the Bill

THE CRIMINAL LAW (AMEND-MENT) BILL, 1959

MINISTER OF LAW THE (SHRI A K Sen) Sir. I move for leave tointroduce a Bill to amend the Criminal Law Amendment Ordinance 1944

Mr. CHAIRMAN The question is.

'That leave be granted to introduce a Bill to amend the Criminal Law Amendment Ordinance, 1944"

The motion was adopted

SHRI A K SEN Sir, I introduce the Bill

MOTION REFOOD SITUATION -continued

Mr CHAIRMAN We now pass on on Shri Bhupesh to the discussion Gupta's motion about the food situa-The Business Advisory Committion tee allotted 3½ hours and we have taken already $\bar{3}$ hours and 27 minutes We have just three minutes left, but I have here a large number Members who are anxious to speak and make their valuable contributions to the discussion for the enlightenment of our new Food Minister and I am allowing six Members Congress side and two Members from the Opposition to have ten minutes They are Shri Avinashilingam Chettiar, Shri P N Sapru, Shri M G Shah, Shri T R Deogiiikar, Shrimati Yashoda Reddy and Shri Bibudhendra Misia Basayapunnaiah Shri and Shri Dahyabhai Patel There is no